

**OPEN COURT**

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH**

## ALLAHABAD

DATED THIS THE 23rd DAY OF DECEMBER 1997

Hon'ble Mr. Justice B.C.Saksena VC  
CORAM : Hon'ble Mr. S. Das Gurta AM

Review application 26/5/94 in O.A. No. 531/92

ON BEHALF OF RESPONDENTS

## VERSUS

Union of India and others- - - - - - - Respondents

C/R Sri D.C.Saxena

## ORDER

By Hon'ble Mr. Justice B.C. Sakseena V.C.

taken

The main ground in the review application was that perhaps no notice was issued to the respondents in the O.A. which was decided finally with certain directions in favour of the applicant. From the order sheet of the said O.A. it appeared that the notices were directed to be issued to the respondents with the observation that why the C.A. be not admitted and the notices were also despatched. On behalf of the respondent no.3, Sri Lal Ji Sinha had put in appearance and it was provided by the order dated 2.9.92 that if no reply is received from the respondents within the prescribed period, the O.A. will be decided on the basis of the pleadings on record. Accordingly on 6.10.1992 the O.A. was finally decided.

The ground taken in the review application is, therefore, untenable and is accordingly dismissed.

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A. M.

Bar  
V. S.

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